

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 122 of 2020

In the matter of:

G.A. Abhimanyu Raja

....Appellant

Vs.

Syndicate Bank & Anr.

...Respondents

Present

For Appellant: Mr. Manoj Menon, Ms. Rohini Musa and Mr. D.R. Raghunath, Advocates.

**For Respondents: Mr. K.V. Balakrishnan & MR. Rahul Sharma, Advocates for R-1
Mr. Varun Talwar, Adv. For IRP (R-2).**

ORDER

28.02.2020: Learned Counsel for the Respondent seeks time and is allowed two week's time to file reply affidavit. Rejoinder, if any, may be filed within one week, thereof. Appellant may provide complete paper book of Appeal to the Learned Counsel for the Respondent during the course of the day.

Post the appeal 'for admission (after notice)' on **1st April, 2020.**

**[Justice Bansi Lal Bhat]
Member (Judicial)**

**[V. P. Singh]
Member (Technical)**

**[Alok Srivastava]
Member (Technical)**

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